

## Statement - III

Sl. No.	Name of the Drug/	Name of the company	A/c unit	Production (Calendar Year-wise)		
				1982	1983	1984
1		2	3	4	5	6
1	PAS :		I			
	(i) Pfizer . . . . .			5.68	10.58	8.52
	(ii) Wander . . . . .			31.78	19.58	14.08
2.	INH :		I			
	(i) Wander . . . . .			..	..	..
	(ii) Pfizer . . . . .			67.03	57.71	73.47
	(iii) Bio-Evans . . . . .			0.49	..	..
3	THIACETAZONE :		T			
	(i) Wander . . . . .			..	..	..
	(ii) Pfizer . . . . .			..	..	..
	(iii) Bio-Evans . . . . .			0.45	..	..
4	TRIPLE VACCINE :		KL			
	(i) Glaxo . . . . .			1.44	1.43	1.28
	(ii) Crystapen . . . . .		I	13.3 (1981-82)	12.1 (1982-83)	10.2 (1983-84)

## Production of Vaccines

1253. PROF. B. RAMACHANDRA RAO: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the pharmaceutical industry is able to produce enough vaccines within the country;

(b) if not, what steps are taken to attain self sufficiency in this vital area; and

(c) what efforts are being made to develop the technology of antileprosy and anti-pregnancy vaccines?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) The country is self-sufficient in the production of DPT, DT

and T.T. vaccines. Most of the requirements of BCG vaccine are being met from indigenous sources. Polio and Measles vaccines are being imported into the country.

(b) Haffkine Bio-Pharmaceutical Corporation Ltd., Bombay has undertaken research and development for the manufacture of Oral Polio Vaccine and Central Research Institute, Kasauli for Measles vaccine. The Pasteur Institute of India, Coonoor is expected to start experimental production of anti-rabies vaccine.

(c) To the extent information is available, the Cancer Research Institute, Bombay has developed a new anti-leprosy vaccine.

Approval was accorded by the Drug Controller (India) to the said institute to conduct trials to assess the immunoprophylactic and immunotherapeutic efficacy of the vaccine.

**Supply of Alcohol and Molasses to West Bengal**

1254. SHRI RAMKRISHNA MAZUMDER:

SHRI AMARPROSAD CHAKRABORTY:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) how much quantity of alcohol and molasses were allotted by the Central Molasses Board to the State of West Bengal;

(b) whether it is a fact that Government of Bihar and U.P. refused to comply with the allotment order of the Board; and

(c) if so, what remedial steps Government have taken so far to remove the acute problem of alcohol and molasses in West Bengal?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) West Bengal has so far been allocated 270.24 lakh litres of alcohol and 20,640 tonnes of molasses from U.P./Bihar during current alcohol year 1984-85 (Dec. 1984—Nov. 1985).

(b) No supplies of molasses were made since the availability in the States was less than the States own requirements. Alcohol was however supplied, though in limited quantity, as the surplus with the States was small.

(c) The demand of industrial alcohol (Denatured) of West Bengal is being met through duty free imports also.

**Industrial Licences of drug companies**

1255. SHRI MIRZA IRSHADBAIG: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to refer to the answer to Unstarred Question 122 given in Rajya Sabha on the 21st January, 1985 and state:

(a) how many letters of intent out of 29 have been converted into industrial licences;

(b) the names of the companies, the items, the capacity sanctioned and the stages of manufacture covered under each Industrial licence indicating the companies have commenced production;

(c) the names of the companies out of the above which are having foreign equity of more than 40 per cent;

(d) the names of the drugs which were identified as high technology and who decided the technology contents;

(e) how many letters of intent and industrial licences were issued after 1st January, 1985 up to 30th June, 1985 indicating the names of the companies the items and the capacity sanctioned for each;

(f) what are the parameters required to be fulfilled for eligibility of permission under Registration with DGTD and industrial licences, separately;

(g) whether any unit has submitted proposal for delicensed drugs; and

(h) if so, the name of the company and the items for which proposal has been submitted?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) Out of 29 Letters of Intent granted between 1-1-1984 to 31-12-1984 only 3 have been converted into Industrial Licences.